

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 76 of 2006

(Arising out of Order-in-Appeal No.82-83/Kol-VII/2005 dated 28.09.2005 passed by Commr. (Appeals-I), C. Ex., Kolkata.)

M/s. Arpita Agro Products (Pvt.) Ltd.
(Bakrahat Road, Raspunja, South 24 Parganas)

Appellant

VERSUS

Commissioner of Central Excise, Kolkata-VII Commissionerate
(C. R. Building, 5th Floor, 169, AJC Bose Road, Kolkata-700014)

Respondent

APPEARANCE :

Shri Nitai Sarkar, Authorized Representative for the Appellant
Shri S. K. Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77245/2025

Date of Hearing : 13th August 2025
Date of Decision : 13th August 2025

PER R. MURALIDHAR

The Appellant has opted for SVLDR Scheme and the Department has issued SVLDRS-4, Certificate towards discharge of their liability.

2. Accordingly, the Appeal is dismissed as infructuous.

(Dictated and pronounced in the open court.)

Sd/-
(K. Anpazhakan)
Member (Technical)

Sd/-
(R. Muralidhar)
Member (Judicial)

Pooja